

C. A. T. Bench, JAIPUR

Date of Order	M.P.320/93 Orders
4.6.93	<p>Mr. Manish Bhandari- Counsel for the petitioner.</p> <p>Mr. S. M. Khadwal, Officer Incharge on behalf of the respondent No.3</p> <p>None present on behalf of Respondents No.1&2 in spite of receipt of notice by them for which the copies of the notices alongwith an affidavit has been filed by the applicant.</p> <p>Heard the learned counsel for the petitioner as also heard the officer incharge. The O.A. has been listed only for the limited purpose of passing an interim order. According to the officer incharge the review DPC has not been held as yet incompliance to the order of the High Court Annexure.A/1. and according to him further the I.A.S. Selection Board meet only after review DPC is held. In view of this I direct the respondents that they shall hold the meeting of the I.A.S. Board only after the seniority list is prepared and the review D.P.C. is held, incompliance with the order of High Court Annexure.A/1.</p> <p>This order will continue till the disposal of this O.A. The M.P. is accordingly disposed of.</p> <p><i>Revd 9/6/93</i></p> <p><i>S. R. BHANSALI Jud1. Member</i></p> <p><i>Copy sent to the respon. on vide 4025</i></p> <p><i>Date 19-6-93</i></p> <p><i>Q</i></p>